Government of India

Ministry of Finance

Department of Financial Services

Rajya Sabha

Unstarred Question No. 1162

Tuesday, July 2, 2019/Ashadha 11, 1941 (Saka)

**Claims arising from losses due to Fani cyclone**

1162. SHRI K. R. ARJUNAN:

Will the Minister of FINANCE

be pleased to state:

(a) whether it is a fact that the IRDAI has directed the insurance companies to ensure that all claims arising from losses due to the Fani cyclone are surveyed immediately and the payments disbursed at the earliest;

(b) if so, the details thereof;

(c) whether it is also a fact that the IRDAI wanted the firms to launch an extensive awareness campaign on the steps taken by them in the cyclone affected States; and

(d) if so, the details and the response thereto?

Answer

The Finance Minister

(Smt Nirmala Sitharaman)

(a) and (b): Insurance Regulatory and Development Authority of India (IRDAI) had directed the insurance companies through its guidelines dated 07.05.2019 to settle the insurance claims of victims of the cyclone Fani, expeditiously, with simplified process/ procedure, wherever feasible.

(c) and (d): IRDAI had directed insurance companies to publish the details of offices/special camps set up for the purpose, to enable immediate filing of claims. Pursuant to the direction of the Authority, the insurers have undertaken publicity through print and electronic media about the relaxations granted, and the details of offices where the claims can be lodged for quick settlement.

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